

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 101  
IB-514/ND/2020**

**IN THE MATTER OF:**

**M/s Apogee Enterprises Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**Anil Nanda**

**...RESPONDENT**

**Section**

**Under Section 95 of IBC**

**Order delivered on 31.08.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :**

**For the Respondent/Corporate Debtor :**

**ORDER**

Pursuance to this Tribunal's order dated 25<sup>th</sup> August, 2020 IBBI vide its communication dated 25<sup>th</sup> August, 2020 nominated the name of Mr. Rajesh Kumar Sinha (IBBI/IPA-002/IP No. 00385/2017-18/11155) in compliance with Section 97 (3) of the IBC 2016 for consideration of Hon'ble NCLT for appointment of Mr. Sinha as Resolution Professional under the aforesaid matter. The Learned Counsels for the petitioner is present and agreed to pay a sum of Rs. 2,00,000/- to Mr. Rajesh Kumar Sinha, IRP appointed in this case within next two days and Mr. Rajesh Kumar Sinha is directed to file his willingness and other compliances as per law. The Learned Counsel for the

(Annu)



respondent is also present and the Learned Counsel for the respondent is directed to file his objections as well as applications before the RP within next five days and the RP is directed to act as per law and let the matter be posted after two weeks.

Post the matter to 21<sup>st</sup> September, 2020.

- sd -

**(Sumita Purkayastha)**  
**Member (T)**

- sd -

**(P.S.N. Prasad)**  
**Member (J)**

(Annu)